

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM**

**PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)**

APPLICATION NUMBER :

PETITION NUMBER : TCP/296/ (IB)/2017

NAME OF THE PETITIONER(S) : ABG INFRALOGISTICS LTD

NAME OF THE RESPONDENT(S) : SELGA STEEL INDUSTRIES PVT LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Counsel representing both the parties present. Counsel representing on behalf of the Respondent filed counter and the same is taken on record. As seen from the earlier order, the counter for petitioner was directed to fulfil the requirements under section 9(3)(b)(c) of I&B Code, 2016. However, counsel for petitioner again prays ^{ad 3w} one week's time. Prayer is granted. Counsel for petitioner is directed to propose the name of Interim Resolution Professional. Counsel for respondent is directed to file counter within one week, by providing a copy to the other side, failing which appropriate order will be passed on the next date of hearing. The matter is posted for final arguments. Put up on 05.07.2017.

S. Vijayaraghavan
(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

Ch. Mohd. Sharief Tariq
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)